



\$~29 to 31

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>OMP (ENF.) (COMM.) 145/2019 & EX.APPL.(OS) 466/2019</u>

PANACEA BIOTEC LIMITED

..... Decree Holder

versus

UNION OF INDIA

..... Judgement Debtor

+ OMP (ENF.) (COMM.) 158/2019 & EX.APPL.(OS) 713/2019

SERUM INSTITUTE OF INDIA LTD

.... Decree Holder

versus

UNION OF INDIA

..... Judgement Debtor

+ <u>OMP (ENF.) (COMM.) 14/2020</u>

M/S BHARAT BIOTECH INTERNATIONAL LTD

..... Decree Holder

versus

UNION OF INDIA

..... Judgement Debtor

Appearance:- Ms. Kavita Sharma, Advocate for Petitioner-Panacea

Biotec Limited in Item No. 29.

Mr. Vikram Dhokalia, Advocate for Petitioner-Serum

Institute of India Ltd. in Item No. 30.

Mr. Bhagvan Swarup Shukla, CGSC with Mr. Rajesh Ranjan & Mr. Sarvan Kumar, Advocates for UOI in

Item Nos. 29 to 31.

**CORAM:** 

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER 17.05.2024

**%** 

1. Mr. Bhagvan Swarup Shukla, learned Central Government Standing Counsel for Union of India ["UOI"], states that UOI has filed a

OMP (ENF.) (COMM.) 145/2019 & Connected Matters

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Special Leave Petition against the judgment of the Division Bench dated 19.12.2023 rejecting the UOI's challenges to the impugned award.

- 2. The petitions are listed today before the Supreme Court.
- 3. At his request, list on 19.09.2024.

PRATEEK JALAN, J

MAY 17, 2024 'pv'/